

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1552  
ANSWERED ON:06.03.2000  
ROYALTY ON CRUDE OIL  
A. KRISHNASWAMY

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Union Government are providing royalty on the Crude Oil extracted from Tamil Nadu;
- (b) if so, the total amount provided as royalty during the last three years and total tonnage/barrel extracted during these years, year-wise;
- (c) the reasons for not providing royalty to Tamil Nadu; and
- (d) the details of royalty paid to other States, State-wise during the said period?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS ( SHRI SANTOSH KUMAR GANGWAR)

(a) to(c): Royalty on net quantity of crude oil produced from various onshore fields in the State of Tamil Nadu is paid to the State of Tamil Nadu by oil producers. The amount of royalty paid on crude oil to the State of Tamil Nadu during 1996-97, 1997-98 and 1998-99 was Rs. 18.81 crores, Rs. 18.54 crores and Rs. 20.99 crores respectively. Production of crude oil in Tamil Nadu during the corresponding period was 0.330 MMT, 0.324 MMT and 0.365 MMT respectively.

(d): The details of royalty paid to other states during the same period is at Annexure attached.

Annexure referred to in part (d) of Lok Sabha Unstarred Question No. 1552 for 6.3.2000 regarding Royalty on Crude Oil.

( Rs. in Crores )

(1) By ONGC/OIL    1996-97    1997-98    1998-99

Gujarat    347.85    340.83    331.16

Assam    263.30    280.22    280.65

Andhra  
Pradesh    2.91    3.69    4.92

Arunachal  
Pradesh    1.41    1.26    1.16

(II)

BY JVs/Private Companies

Gujarat	1.76	3.31	5.92
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Arunachal Pradesh	.62	.70	2.33
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